

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 21/Chd/Hry/2017

In the matter of:

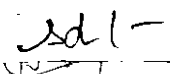
Achenbach Buschhutzen GMBH ... Applicant/Operational Creditor
& Co. KG

Versus

Arcotech Ltd. ... Respondent/Corporate Debtor

Present: Mr. Kanwalvir Singh Kang, Advocate for applicant/
operational creditor
None for corporate debtor.

Certain defects as pointed out in the order dated 12.05.2017 and the time for making compliances was granted to the applicant for today. As per office report, affidavit has not been filed. Learned counsel seeks time to file affidavit. As laid down in the proviso to sub-section (5) of Section (9) of the Insolvency and Bankruptcy Code, 2016, the applicant is required to rectify the defects as pointed out within seven days of receipt of notice of the defects and learned counsel for the applicant, Mr. Kanwalvir Singh Kang had accepted the notice of these defects on 12.05.2017. Since the seven days period would expire on 19.05.2017, matter is adjourned for arguments to 22.05.2017 and compliances be made positively by 19.05.2017, failing which the consequences would follow.


(Justice R.P. Nagrath)
Member (Judicial)

May 17, 2017
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